

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar  
\*\*\*

Subject: Engagement of Standing Counsel for District Jammu.

**Government Order No. 9270 -JK(LD) of 2023.**  
**Dated. 26 - 06-2023.**

Sanction is hereby accorded to the engagement of following Advocates as Standing Counsels for District Jammu for defending/conducting the case of Government before the Subordinate Courts of District Jammu:-

<b>S. No.</b>	<b>Name of the Advocate S/Shri</b>
1.	Arjun Pandoh
2.	B.S. Bali
3.	Shevait Khajuria

The aforesaid engagement shall be:

- (i) for a period of one year. However, in case of any misconduct with any Government functionary, unethical practice or non-satisfaction of the department, the said counsel can be terminated forthwith without any further notice;
- (ii) governed by the terms and conditions as envisaged in the Government Order No. 5886-JK(LD) of 2021 dated 23.12.2021.

By order of the Government of Jammu and Kashmir.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No. Law-STCL/87/2022-10

Dated. 26 -06- 2023.

Copy to the:

1. Learned Advocate General, J&K, at Srinagar.
2. Principal Secretary to Hon'ble Lieutenant Governor, J&K, Srinagar.
3. Deputy Commissioner, Jammu.
4. Director Litigation, Jammu.
5. Private Secretary to Chief Secretary for information of Chief Secretary.
6. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
7. I/C Website.
8. Concerned file.

  
**(Ashish Gupta)**  
Additional Secretary to Government